

**FIR No. 967/2015**  
**PS Ranhola**  
**State Vs. Vikas @ Sagar S/o Sh. Lala Bhai**  
**U/s 457/323/382/392/397 IPC & 25/54/59 Arms Act**

04.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Bhism Dutt, Ld. LAC for the applicant/accused namely Vikas @ Sagar from DLSA, West, Tis Hazari, Delhi through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

It is informed by the Reader of the Court that the report from Jail Authority has not come so far as per last order.

  
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Ld. Counsel for the applicant prays for passover and submits that in the meanwhile he shall check the same from the DLSA Office.

On request be awaited for 11:15 AM.

(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
04.07.2020

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04.07.2020

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State is connected through video conferencing through CISCO Webex App.

Shri Bhisim Dutt, Ld. LAC for the applicant/accused namely Vikas @ Sagar from DLSA, West, Tis Hazari, Delhi through video conferencing through CISCO Webex App.

The undersigned is hearing through video conferencing through CISCO Webex App. from residential office. Sh. Hans Raj, Stenographer of the court of the undersigned has hosted the CISCO Webex meeting today.

Reader of the court has submitted that report of Deputy Superintendent, Central Jail No. 3, Tihar, New Delhi dated 03.07.2020 has been received just now. Copy of the said report has been

  
24/7/2020

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forwarded to the undersigned as well as to Ld. Addl. P.P. for the State. Same is perused.

Ld. Counsel for the applicant has also submitted that he has gone through the said report.

The report is vague in so far it does not specify as to why the applicant/accused Vikas @ Sagar S/o Sh. Lala Bhai was not released in the present case FIR on furnishing personal bond in view of the directions as contained in order dated 09.04.2020 of Hon'ble High Court of Delhi passed in case titled as 'Court of its own motion Vs. State' in W.P. (CRL.) 779/2020 which is also reflected in the last order dated 03.07.2020.

Ld. Addl. P.P. for the State has submitted that the conduct of the Jail Authority is not up to the mark as the application under consideration for furnishing the personal bond has been forwarded by Deputy Superintendent, Central Jail No. 3, Tihar New Delhi as per letter no. F.3/SCJ-3/AS(LEGAL)/2020/661 dated 26.06.2020 having Diary No. 5464 dated 01.07.2020 and alongwith the said application the copy of the bail order dated 01.02.2017 of Shri Sanjay Jindal, Ld. ASJ-04, West, Delhi is already annexed meaning thereby the Jail Superintendent was having the knowledge of the relevant bail order.

 04/7/2020

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In the report of concerned Deputy Superintendent, Central Jail No. 3, Tihar, New Delhi received today it is prayed that copy of the bail order dated 01.02.2017 be provided.

Ld. Addl. P.P. for the State has submitted that as per the specific observations/directions contained in the para no. 4 and 6 of the order/judgment of the Hon'ble High Court of Delhi dated 09.04.2020 as mentioned above the UTPs who have already been directed to be admitted to bail on furnishing personal bond and surety bond were ordered to be admitted to bail on furnishing **personal bond only to the satisfaction of the concerned Jail Superintendent** and the requirement of furnishing surety bond was done away with. The concerned Jail Superintendent ought to have done the needful in the present matter regarding the personal bond as it was to be furnished to his satisfaction. Ld. Addl. P.P. for the State has further submitted that the order dated 09.04.2020 of the Hon'ble High Court of Delhi has clarified that the said aspect of furnishing personal bond instead of furnishing personal bond and surety bond was qua the bail orders passed on or before 07.04.2020.

In the present case the bail order is dated 01.02.2017.

In view of above facts and circumstances and in the interest of justice, the copy of bail order dated 01.02.2017 (which must be

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available with concerned jail authority) be sent once again to the concerned Jail Superintendent for doing the needful as per law immediately and without further delay. It is pertinent to mention here that the bail order dated 01.02.2017 itself reflects that directions are contained in the said bail order to send copy of the said order to the concerned jail authority for record.

Report be called from the concerned Jail Superintendent to explain as to why the needful was not done earlier in view of the directions of the Hon'ble High Court of Delhi as contained in order dated 09.04.2020 as mentioned above.

Copy of this order be also sent to the worthy D.G. (Prison), Delhi for information and necessary action.

Now put up for consideration on 06.07.2020 (Monday) through video conferencing as prayed.

Copy of this order be provided to both the sides. One copy of this order be sent to the concerned Jail Superintendent for information.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
04.07.2020

**SC No. 56481/2016**  
**FIR No. 467/2015**  
**PS Nihal Vihar**  
**State Vs. Ranjeet Barwa & Anr.**

04.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

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*04/7/2020*

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Since the case is at the stage of final arguments , therefore, it is an urgent case.

Ahlmad Shri Jagdish Chander, of the court has submitted that he has contacted Ld. counsel of both accused persons telephonically i.e. Shri S.R. Kamat at mobile no. 9013834579. It is further submitted by Ahlmad of the court that he contacted the said Ld. Counsel from his mobile number 8930137830. It is also submitted by Ahlmad that Ld. Counsel for accused persons was not ready to advance final arguments today and sought adjournment for addressing arguments through video conferencing. It is further submitted by Ahlmad that Shri S.R. Kamat, Ld. Counsel for both accused persons has sent request for adjournment of the case through Whatsapp to him today from the abovesaid number on his mobile number. Printout of the same be taken on record.

In view of the above facts and circumstances and in the interest of justice, put up for final arguments through video conferencing through CISCO Webex App. on 29.07.2020.

Ld. Counsel for accused persons is directed to submit brief written submissions, through dedicated e-mail id of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) within two weeks from the date of this

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order. He be also informed that he may also advance oral arguments through video conferencing on the next date in this case.

Reader/Ahlmad shall ensure that causelist shall separately indicate and reflect this case as urgent.

Reader of the court is directed to send message by e-mode to the Ld. Counsel for accused persons regarding the next date in this case.

The Ahlmad of the court has submitted that he has informed the next date and purpose to the Ld. Counsel for the accused persons and the requisite message shall also be sent to him.

Copy of the order be also sent to the Ld. Counsel for the accused persons by e-mode for information.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
04.07.2020



**Crl. Rev. No. 164/2018**

**Saroj Sood Vs. Ravinder Pal Singh & Ors.**

04.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the revisionist.

None for respondent no. 1, 2 and 3.

Sh. Girish Giri, Ld. Addl. P.P. for the State/ respondent no. 4 (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

Earlier this court was vacant.

  
04/7/2020

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No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 24.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
04.07.2020

**C.A. No. 176/2018**  
**Ram Yatan Pandit Vs. Shobha Devi**

04.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 24.08.2020. However, it shall be open for either of the

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sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
04.07.2020

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**SC No. 677/2019**  
**FIR No. 219/2019**  
**PS Nihal Vihar**  
**State Vs. Prince Singh & Anr.**

04.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State(through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.



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Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ same purpose on 22.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
04.07.2020

**Crl. Rev. No. 55896/2016**  
**Ranbir Singh Vs. R.K. Bhardwaj & Ors.**

04.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 22.08.2020. However, it shall be open for either of the

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04/07/2020

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(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
04.07.2020



**Crl. Rev. No. 284/2019**  
**Ashwyn Kalra Vs. State**

04.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the revisionist.

Sh. Girish Giri, Ld. Addl. P.P. for the State/ respondent (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

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No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 24.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
04.07.2020

**Crl. Rev. No. 285/2019**  
**Ashwyn Kalra Vs. State**

04.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the revisionist.

Sh. Girish Giri, Ld. Addl. P.P. for the State/ respondent (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

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04/07/2020

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No urgency has been shown so far by any of the party in this case.

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(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
04.07.2020

**SC No. 585/2019  
FIR No. 293/2019  
PS Tilak Nagar  
State Vs. Babloo Kumar**

04.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State(through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

  
04/07/2020

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No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ same purpose on 22.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
04.07.2020

**SC No. 57006/2016**  
**FIR No. 732/2015**  
**PS Ranjit Nagar**  
**State Vs. Arun Kumar Gupta & Anr.**

04.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

  
04/07/2020

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No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ same purpose on 22.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
04.07.2020



**SC No. 57509/2016**  
**FIR No. 1047/2015**  
**PS Punjabi Bagh**  
**State Vs. Ram Niwas @ Bhola**

04.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

  
04/7/2020

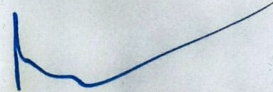
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The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 22.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
04.07.2020

**SC No. 525/2019  
FIR No. 276/2019  
PS Tilak Nagar  
State Vs. Pawan**

04.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

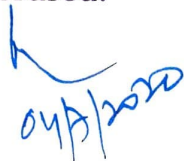
There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

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The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 24.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
04.07.2020

**Crl. Rev. No. 266/2019**  
**Sudhir Budhiraja Vs. M/s. Chandra Lakshmi Chit Fund Pvt. Ltd.**

04.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 24.08.2020. However, it shall be open for either of the

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sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
04.07.2020

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**Crl. Rev. No. 340/2019**  
**Jagdish Kumar Vs. State**

04.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the revisionist.

Sh. Girish Giri, Ld. Addl. P.P. for the State/ respondent (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

  
24/7/2020

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No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 22.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
04.07.2020



SC No. 57839/2016  
FIR No. 322/2016  
PS Tilak Nagar  
State Vs. Narender Pal Singh @ Gagan @ Chamoli & Anr.

04.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

  
04/7/2020

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The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 24.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
04.07.2020

**Crl. Rev. No. 87/2018**  
**Amit Kumar Sharma & Ors. Vs. Sham Sunder**

04.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the parties.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 24.08.2020. However, it shall be open for either of the

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04/7/2020

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sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. readerasj04west@gmail.com and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
04.07.2020

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**SC No. 58203/2016**  
**FIR No. 296/2016**  
**PS Paschim Vihar**  
**State Vs. Dheeraj etc.**

04.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

Accused Sumit is Proclaimed Offender.

None for remaining accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

  
04/7/2020

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The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 24.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived "urgency" by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
04.07.2020

04.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Id. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: None for the revisionist.

Sh. Girish Giri, Id. Addl. P.P. for the State/ respondent no.1 (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for remaining respondents.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

*Handwritten signature*

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ purpose already fixed on 22.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
04.07.2020



**SC No. 57241/2016**  
**FIR No. 1006/2015**  
**PS Nihal Vihar**  
**State Vs. Ashok @ Sonu @ Surender etc.**

04.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

  
04/07/2020

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The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 22.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.



(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
04.07.2020

**SC No. 57620/2016**  
**FIR No. 1586/2015**  
**PS Tilak Nagar**  
**State Vs. Karan @ Sai & Anr.**

04.07.2020

The matters fixed in the Subordinate Courts are to be dealt with as per the order bearing no. 22/DHC/2020 dated 29.06.2020 of the Hon'ble High Court of Delhi and also in view of the Circular/Duty Roster for July, 2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi bearing no. 455/10455-10510/Misc./Gaz./DJ West/2020 dated 30.06.2020.

There is COVID-19 Pandemic in the country for long time and there was also lock-down in the country.

Present: Sh. Girish Giri, Ld. Addl. P.P. for the State (through video conference through CISCO Webex App as he is already connected through video conference for hearing argument on bail applications fixed today).

None for the accused persons.

Reader of the court has telephonically informed the undersigned that no request for video conference hearing has been received so far. The undersigned is working from home for hearing urgent matters today through video conferencing through CISCO Webex App.

Record perused.

  
04/07/2020

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The case is at the stage of PE.

Earlier this court was vacant.

No urgency has been shown so far by any of the party in this case.

In the interest of justice, put up for appearance/ P.E. on 22.08.2020. However, it shall be open for either of the sides to move appropriate application for early hearing on ground of perceived “urgency” by sending such application to the dedicated e-mail address of the court i.e. [readerasj04west@gmail.com](mailto:readerasj04west@gmail.com) and the same shall be considered and dealt with as per procedure prescribed by law.

  
(Manish Gupta)  
ASJ-04(West)  
Tis Hazari Courts/Delhi  
04.07.2020